

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **18.07.2024** THROUGH VIDEO CONFERENCE

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

Application No : -
Petition No : CP(CA)/49(CHE)/2023
Name of Petitioner : M Ct. P. Chidambaram
& Vs
Name of Respondent : Sivagami Holdings pvt Ltd
Section : Sec 241/242 of CA, 2016 R/w Rule 11 of NCLT Rules 2016

ORDER

Present: Mr. Prithvi Raj, Ld. Counsel for Petitioner.
Ms. Sharon Elizabeth, Ld. Counsel for R2.

Ld. Counsel for the Petitioner has referred the Order(s) dated 14.02.2024, 21.02.2024, 03.04.2024, 01.05.2024 and 05.06.2024 in CP(CA)/23(CHE)/2023 stating that the alleged transactions are illegal and it is a case of Oppression and Mismanagement.

In this case, vide an Order dated 05.06.2024, R2 was given one more opportunity to file affidavit in terms of the Order dated 01.05.2024.

The affidavit is stated to have e-filed on 12.06.2024.

Pleadings are complete.

List the Petition for hearing on **21.08.2024 (physical hearing)**.

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**[VENKATARAMAN SUBRAMANIAM]
MEMBER (TECHNICAL)**

MS

-sd-

**[SANJIV JAIN]
MEMBER (JUDICIAL)**